Commercial Complex(BDA) Indiranagar Bangalore - 560 838

Dated: 23 FEB 1989

APPLICATION NO (%)	84	/89(F)
W.P. NO (S)		/

## Applicant (a)

Respondent (s)

Shri V. Radhakrishna

V/s The Accountant General (A&E), Karnataka, Bangalore & 2 Ors

To

- Shri V. Radhakrishna
   No. 51, East Anjansya Temple Street
   Besavenegudi
   Bengalore 560 004
- 2. Dr M.S. Negaraja Advocate 35 (Above Hotel Swageth) Ist Main, Gandhinager Bengelore - 560 009
- 3. The Accountant General (Accounts & Entitlements) Karneteka Bangalors - 560 001

- 4. The Comptroller & Auditor General of India No. 10, Bahadur Sheh Zefer Merg New Delhi - 110 002
- Ministry of Finance
  Department of Expenditure
  New Delhi 110 001
- 6. Shri M. Vasudeva Rac Central Govt. Stng Counsel High Court Building Bangalore - 560 001

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

please find enclosed herewith a copy of ORDER/STON/GUNDENCHOUNK
passed by this Tribunal in the above said application(x) on 20-2-89

guil my . 85

DE PUTY REGISTRAR

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH : BANGALORE

DATED THIS THE 20TH DAY OF FEBRUARY 1989

Present : Hon'ble Shri Justice K.S. Puttaswamy ... Vice-Chairman

Hon¹ble Shri L.H.A. Rego

. Member (A)

## APPLICATION No.84/89(F)

Shri V. Radha Krishna, 51, East Anjaneya Temple Street, Bangalore - 560 004.

. Applicant

(Dr. M.S. Nagaraja .. Advocate)

V۵

The Accountant General, (Accounts & Entitlement), Karnataka, Bangalore-560 001.

The Comptroller and Auditor General of India, No.10, Bhadur Shah Jaffar Marg, New Delhi - 110 002.

The Secretary,
Government of India,
Ministry of Finance,
(Department of Expenditure),
New Delhi - 110 001.

Respondents

(Shri M. Vasudeva Rao .. Advocate)

This application came up for hearing before this Tribunal today. Hon'ble Vice-Chairman made the following:

## ORDER

This is an application made by the applicant under Section 19 of the Administrative Tribunals Act, 1985.

2. The facts of this case and the questions of law that arise for determination in this case are 4n all fours to M. NANDUNDA SWAMY AND OTHERS V. ACCOUNTANT GENERAL AND OTHERS 1987(3) SLJ(CAT) 531. Even the fact that the respondents have filed special leave petitions against the orders made in Nanjunda Swamy and other cases, does not justify us to decline to follow the principles in Nanjundaswamy's case.



- 3. For the very reasons stated in Nanjunda Swamy's case we make the following orders and directions:
  - (i) We declare that the applicant is entitled for the revised pay scales extended by the Government of India in its order No.F.5(32)-E.III/86-Pt.II dated 12,6.1987, from 1.1.1986.
  - (ii) We direct the respondents to fix the pay scales of the applicants in the revised pay scales in terms of the order made by Government of India on 12.6.1987, from 1.1.1986 and extend all such consequential monetary benefits flowing from the same from that date.

The application is disposed of in the above terms. But in the circumstances of the case we direct the parties to bear their own costs.

Sdl-VICÉ CHAIRMAN 20 2 87

Sdlmember (A) To 2 4 489

bsv

TRUE COPY

DEPUTY REGISTRAR (JOLT STATE CENTRAL ADMINISTRATIVE TRIBUNAL BANGAL OHE